

**NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH  
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
BENGALURU BENCH, BENGALURU, HELD ON 21.08.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**  
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP 162/16	TP 100/17	Hearing	433€	Flipkart Internet Pvt. Ltd., Vs Pudu Lifestyle Products Pvt. Ltd.

SL. NAME (IN CAPITAL)  
NO. & PHONE NUMBER

REPRESENTATION TO WHOM

SIGNATURE

41 BHARATH  
9760204762

Petitioner/  
operational  
Creditors

Counsel for petitioner is present. He reported that he had complied the objections raised by the Registry except Form-3 on the ground that the respondent has already sent a letter to the petitioner admitted the liability, but, offering to pay only Rs.50,000/- towards full settlement of the claim. *87*

Counsel has no objection if notice is ordered to the respondent at the first instance before proceeding further. Issue notice to the respondent. Registry to prepare notice and the petitioner is directed to collect the notice from the Registry and serve on the respondent.

List it on 19.09.2017.

MEMBER (J)

MEMBER (T)